üITEM NO.11 COURT NO.3 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.M.P. No.13983/2012 in
Petition for Special Leave to Appeal (Crl) No.4128/2012
(From the judgment and order dated 12/04/2012 in BA No.150/2012
of The HIGH COURT OF DELHI AT N. DELHI)

VIJAY KUMAR SHARMA Petitioner(s)
VERSUS
STATE OF DELHI Respondent(s)
(Appln(s) for extension of time with office report)

Date: 28/06/2012 This CRL.M.P. was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
(VACATION BENCH)

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.
Mr. Shailendra Singh, Adv.
Mr. Yashpal Singh, Adv.
Mr. Kaushal Yadav,Adv.-on-record

For Respondent(s) Mr. Akhil Sibal, Adv.
Mr. Anil Karnwal, Adv.
for Mr. K.S. Rana, Adv.-on-record

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. Nagendra Rai, learned Senior Counsel appearing for the petitioner, in support of this Crl.M.P. and Mr. Akhil Sibal, learned counsel appearing for the respondent, who opposes the same.

Inasmuch as the applicant has not followed the order which was passed earlier on 24th May, 2012, we decline to entertain this Crl.M.P. The same is dismissed accordingly.

(VINOD LAKHINA) (SAVITA SAINANI)
Court Master Court Master